

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

CPC/72/98
OA/322/97

Date of Order: 31/7/03

Present:

Hon'ble Mr. B.P. Singh, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

Kisto Maity & 14 ors.

Petitioners

-Vs.-

R.P. Divakar & anr.

Contemnors/O.P.s

For the petitioners : Mr. A. Chakraborty, Counsel
For the contemnors/O.P.s : Mr. S. Chowdhury, Counsel

ORDER

B.P. Singh, AM

Ld. Counsels for both sides are present.

2. This CPC has been filed by 15 applicants for non-compliance of the Order dt. 18-11-97 passed in OA/322/97 enclosed as Annexure L to the CPC.
3. Reply along with compliance report has been filed by the ld. Counsel for the alleged contemnors/O.P.s. We have heard ld. Counsels for both sides and gone through the CPC, reply and compliance report.
4. Ld. Counsel for the petitioner submits that though the order has been passed but he is not satisfied with the same. He also submits that the applicant non.14 viz. Ananta Kumar Samanta has not been paid so far and in the meantime he has retired and has also received a communication from the respondent authorities that they are going to settle the matter and make the payment very soon.

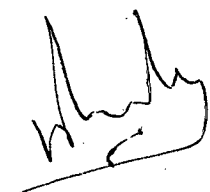
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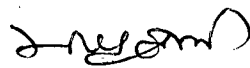
5. The Ld. Counsel for respondent submits that the order of the Tribunal has been fully complied and, therefore, no contempt application lies. The CPC may therefore be dropped.

6. The Ld. Counsel for the applicant further submits that since the applicant ~~as well~~ ^{are} as 14 others ~~is~~ yet to receive the payment the order passed by this Tribunal has not been fully complied with and, therefore, he prays for leave to approach this Tribunal for redressal of their grievances, if any, by filing a fresh OA.

7. In view of the above circumstances the present CPC is dropped as the order has been substantially complied with. However, liberty is given to the petitioners to agitate about their grievances, if any, before the proper authority. It is also hoped that the amount of the applicant no.14 as per communication issued by the respondent authorities would be paid within a period of 2 months. The CPC is dropped.



Nityananda Prusty,
Judicial Member



B.P. Singh
Administrative Member